MINUTES RECEIVED ON 25.08.2011 AT 11.30 AM

Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 18.08.2011

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The Meeting No. 20/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 1808.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC-V Meeting No.18/AM12 dated 04.08.2011 and Meeting No.19/AM12 dated 11.08.2011 were ratified. Thereafter agenda for Meeting No. 20/AM12 dated 18.08.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 20/84-ALC3/2011 MEETING DATE : 18.08.2011

Case No.:2/2/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved		
HQ File :01/84/050/00002/AM12/	1	Lic.No/Date:0510287365 01.04.2011			
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities					

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/11/2011-12/Hosy. dated 17.08.2011 as detailed below: -

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	S.	Export item	Import item	Qty. allowed.
	No			
	01	Babies Dress (Style No. 849778) made	100% Polyester Solid dyed	0.88 Sq. mtrs/
		out of 100% Polyester Solid dyed Woven	Woven Fabric, GSM-	piece
		Fabric, GSM-130±10%.	130±10%.	

	02	Babies Dress (Style No. 849410) made out of 100% Cotton Printed Fabric, GSM 90±10%.	100% Cotton Printed Fabric, GSM 90±10%.	0.95 Sq. mtrs/ piece
	03	Kids shirt (Style No. 850112) made of 100% Cotton yarn Dyed woven fabric, GSM 124±10%.	100% Cotton yarn Dyed woven fabric, GSM 124±10%.	1.60 Sq. mtrs/ piece
	04	Kids shirt (Style No. 850117) made out of 100% Cotton Y/dyed woven fabric, GSM 124 ±10%.	100% Cotton yarn Dyed woven fabric, GSM 124 ±10%.	1.60 Sq. mtrs/ piece
	05	Baby boy hood Shirt (Style No. 849765) made out of 100% Cotton yarn Dyed Flannel two side brushed fabric, GSM 157±10%.	100% Cotton yarn Dyed Flannel two side brushed fabric, GSM 157±10%.	1.13 Sq. mtrs/ piece
1	06	Toddler Boy Shirt(Style No. 850231) made out of 100% Cotton yarn feather weight herringbone flannel fabric, GSM-109±10%.	100% Cotton yarn featherweight herringbone flannel fabric, GSM-109±10%.	1.21 Sq. mtrs/ piece
	07	Toddler boy shirt (Style No. 850236) made out of 100% Cotton yarn featherweight herringbone flannel fabric, GSM-109±10%.	100% Cotton yarn featherweight herringbone flannel fabric, GSM-109±10%.	1.33 Sq. mtrs/ piece
	80	Baby Boy Shirt (Style No. 849905) made out of 100% Cotton yarn dyed Shirting Woven Fabric, GSM-171±10%.	100% Cotton yarn dyed Shirting Woven Fabric, GSM-171±10%.	0.71 Sq. mtrs/ piece
	09	Toddler boy shirt (Style No. 846693) made out of 100% Cotton yarn dyed twill fabric, GSM-105±10%.	100% Cotton yarn dyed twill fabric, GSM-105±10%.	1.19 Sq. mtrs/ piece
	10	Babies/Girls Dress (Style No. 850057) made out of 100% Polyester Solid dyed jacquard Woven Fabric, GSM-87±10%.	100% Polyester Solid dyed jacquard Woven Fabric, GSM-87±10%.	1.47 Sq. mtrs/ piece
	11	Girls Dress (Style No. 849670) made out of 100% Polyester Solid dyed jacquard Woven Fabric, GSM-87±10%.	100% Polyester Solid dyed jacquard Woven Fabric, GSM-87±10%.	1.91 Sq. mtrs/ piece
	12	Babies/Girls Dress (Style No. 850050) made out of 100% Polyester Knitted piece dyed Fabric, GSM-40±10%.	100% Polyester Knitted piece dyed Fabric, GSM-40±10%.	0.96 Sq. mtrs/ piece
	13	Baby boy Body Suit (Style No. 847102) made out of 100% Cotton yarn dyed carbon peached oxford Fabric, GSM-134±10%.	100% Cotton yarn dyed carbon peached oxford Fabric, GSM-134±10%.	1.10 Sq. mtrs/ piece
	14	Girls Dress (Style No. 849693) made out of 100% Polyester Woven Fabric, GSM-	100% Polyester Woven Fabric, GSM-117±10%.	1.96 Sq. mtrs/ piece
RO ver	sion	Are you a developer? Try out the HTML to PDF API		

117±10%.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	1 7	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00069/AM12/		Lic.No/Date:0510292874 09.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Smt. Neelam Negi, an authorised representative of the firm, who appeared for personal hearing before Committee. She explained all the three export items alongwith sample. The Committee observed that these items are manufactured by using various circles (6-7) of flowers (82) in order to meet the buyers' order. It was felt that use of these flowers justify the higher consumption of fabrics in this case. Therefore Committee after deliberations in consultation with representatives of technical authorities present in the meeting observed that quantitative requirement of fabric asked for in this case is adequate. Thus, Committee decided to ratify the Advance Authorization issued in this case as detailed below:-

	S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
2	1	Girls Dress made out of 100% polyester knitted solid dyed fabrics with Indian lining. Style No. 868659	3300 Pcs	100% polyester knitted solid dyed fabrics, GSM-40+/- 10%	22400 Sq mtrs.
	2	Infant Dress made out of 100% polyester knitted solid dyed fabrics with Indian lining. Style No. 868659	2200 Pcs	100% polyester knitted solid dyed fabrics, GSM-40+/- 10%	1331 Sq mtrs.
	3	Girls Skirts made out of 100% polyester knitted solid dyed fabrics with Indian lining. Style No. 870237	37365 Pcs	100% polyester knitted solid dyed fabrics, GSM-40+/- 10%	112961 Sq mtrs.

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/20/84-ALC3/2011	Party Name: A.S.MARIMUTHU	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
HQ File :01/84/050/00159/AM12/		Lic.No/Date:3510034416 21.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given supplier's recipe nor chemical literature justifying the quantitative requirement of each inputs (all Chemicals) asked for in this case. Further, they have also not given the Flow chart in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

Case No.:5/20/84-ALC3/2011		Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Deferred
HQ File :01/84/050/00146/AM12/		Lic.No/Date:0310639239 29.06.2011	Defer Date:15.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither mentioned size specification and weight of bathmat nor material used to manufacture the same with stage-wise wastage alongwith justification thereon. The weight of latex per Kg in the export item alongwith their dry content is also not given. Further, GSM & width of Backing fabric alongwith wastage claimed is not given. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter.

The case stands deferred for re-listing on 15.09.2011.

Case No.:10/20/84-ALC3/2011	Party Name:G.R.CORPORATION	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
HQ File :01/84/050/00151/AM12/		Lic.No/Date:0610022770 07.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given net content of each inputs used in each export item nor fabric composition of inputs in each export item justifying the quantitative requirement of each inputs against respective export item in this case. Further, composition manmade fabric should clearly specify the nature of fibre used therein. They have also not submitted Process Flow chart in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

Case No.:4/20/84-ALC3/2011	5	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Deferred
HQ File :01/84/050/00145/AM12/		Lic.No/Date:0310641351 08.07.2011	Defer Date:15.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither mentioned size specification and weight of bathmat nor material used to manufacture the same with stage-wise wastage alongwith justification thereon. The weight of latex per Kg in the export item alongwith their dry content is also not given. Further, GSM & width of Backing fabric alongwith wastage claimed is not given. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 15.09.2011.

Cas	se No.:2/16/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
HQ	Q File :01/84/050/00113/AM12/	RLA File :04/24/040/00105/AM12/	Lic.No/Date:0410125957	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of the export item, it is not clear that what is the material used for Gloves. They have given overall requirement of Nomex fabric in different colours whereas in the application they have mentioned 100% knitted Nomex fabrics in different Qty. Accordingly, it was felt that without knowing that where each type of fabric is used in each item or not, it is not possible to compute the requirement of each inputs against the respective export item. Further, quantitative requirement of lining indicated therein is higher than that of shell fabric, which is also not justified. They have also not submitted Process Flow chart in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

Case No.:3/16/84-ALC3/2011	Party Name:SABPAM EXPORTS	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00114/AM12/		Lic.No/Date:0510296532 14.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		-
1	Ladies Top made of 100%	195	100% silk woven	687 Sq mtrs.
	silk woven fabric, width-	Pcs	fabric, width- 44",	
	44", GSM -42 +/-10%		GSM -42 +/-10%	
	Style No. CIR11010			
2	Ladies Top made of 100%	570	100% silk woven	2003 Sq
	silk woven fabric, width-	Pcs	fabric, width- 44",	mtrs.
	44", GSM -42 +/-10%		GSM -42 +/-10%	
	Style No. CIR11011			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/16/84-ALC3/2011	Party Name:B.L.INTERNATIONAL	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
HQ File :01/84/050/00115/AM12/	RLA File :05/23/040/00120/AM12/	Lic.No/Date:0510296568 14.07.2011	
	ngwith other relevant papers a		
alongwith justification for aski	, CAM, drawing, design nor measung higher Qty. of inputs. In view of the or in this and hence constrained to rej	e above, Committee was unable	•

Case No.:7/20/84-ALC3/2011	Party Name:INDUS FILA LIMITED,	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00148/AM12/		Lic.No/Date:0710080722 18.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through

the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.		Export Item	Export	Import item	Qty.
No)		Qty.		allowed
1		100% cotton		100% cotton printed 21W	•
		corduroy girls	Pcs	corduroy fabric, width- 55/56",	mtrs.
		dress		GSM -140 +/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of export item and impose the same on export side.

Case No.:9/20/84-ALC3/2011		Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00150/AM12/	1	Lic.No/Date:0510296876 18.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

1114		<u> </u>			
	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Infant girls dress made of	12360	100% polyester	10890 Sq
		100% polyester printed	Pcs	printed woven	mtrs.
		woven fabric, GSM -130 +/-		fabric, GSM -130	
		10% Style No.		+/-10%	

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	872007/864218					
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						

	Case No.:2/20/84-ALC3/2011	Party Name: ARVIND LIMITED	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
	HQ File :01/84/050/00143/AM12/	Lic.No/Date:0710080779 20.07.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and oblighter neither given CAD, CAM, drawing, design nor measurement, laymarker, calculation sheet alongwith justification for asking higher Qty. of inputs. In view of the above, Committee was unable to requirement of inputs asked for in this and hence constrained to reject the case. RA may take suitable consequential action accordingly.				neet, style No.

	Case No.:3/20/84-ALC3/2011	Party Name: ARVIND LIMITED	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
	HQ File :01/84/050/00144/AM12/		Lic.No/Date:0710080780 20.07.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers a firm have neither given CAD, CAM, drawing, design nor measurement, laymarker, calculation alongwith justification for asking higher Qty. of inputs. In view of the above, Committee was unab requirement of inputs asked for in this and hence constrained to reject the case. RA may take suitable consequential action accordingly.				neet, style No.

Case No.:12/20/84-ALC3/	2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00153/A	M12/		Lic.No/Date:0510297055 20.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Baby boys shirt jacket made of 100% cotton woven flannel (yarn dyed multi colour), GSM -113 +/-10%(main fabric) and 35%		100% cotton woven twill flannel (yarn dyed multi colour), GSM -113 +/-10%	2454 Sq mtrs.
	acrylic 65% polyester knitted fabric, GSM-366 +/-10%(lining fabric) Style No. 863901		35% acrylic 65% polyester knitted fabric, GSM -366 +/-10%	1497 Sq mtrs.
2	Baby boys shirt jacket made of 35% acrylic 65% polyester knitted fabric, GSM-366 +/-10%(lining fabric) Style No. 863903	2650 Pcs	35% acrylic 65% polyester knitted fabric, GSM -366 +/-10%	1059 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/20/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00154/AM12/	RLA File :05/23/040/00138/AM12/	Lic.No/Date:0510297033 20.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

11.				
S.	Export Item	Export	Import item	Qty.
No		Qty.		allowed
1	Girls rayon overall made from 100%	12842	100% cotton woven	11265 Sq
	cotton woven slub denim, GSM-149	Pcs	slub denim, CW-	mtrs.
	+/-10% Style No. #852944N12		57",FW-58", GSM-149	
			+/-10%	
2	Girls denim jumper made from	14948	100% cotton woven	9461 Sq
	100% cotton woven slub denim,	Pcs	slub denim, CW-	mtrs.
	GSM-149 +/-10% Style No.		57",FW-58", GSM-149	

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	#852949N12		+/-10%	
3	Girls denim woven skirt made from 100% cotton woven slub denim, GSM-149 +/-10% Style No. #133094IT12	11102 Pcs	100% cotton woven slub denim, CW- 57",FW-58", GSM-149 +/-10%	5937 Sq mtrs.
4	Girls woven dress made from 100% cotton woven slub denim, GSM-149 +/-10% Style No. #133096IT12	18718 Pcs	100% cotton woven slub denim, CW- 57",FW-58", GSM-149 +/-10%	11235 Sq mtrs.
5	Girls woven denim romper made from 100% cotton woven slub denim, GSM-149 +/-10% Style No. #133097IT12	13034 Pcs	100% cotton woven slub denim, CW- 57",FW-58", GSM-149 +/-10%	14807 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/20/84-ALC3/2011	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00156/AM12/		Lic.No/Date:0610022913 20.07.2011	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-

- (i) The items of import may be allowed as per SION G-9 and G-15 except items at S.No. 16 & 17, wherein 'relevant' word shall be pr-fixed and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 11 i.e. additive may be allowed within the overall quantity of catalyst allowed in the SION.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/20/84-ALC3/2011	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00157/AM12/	RLA File :06/24/040/00025/AM12/	Lic.No/Date:0610022914 20.07.2011	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives

- of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-
 - (i) The items of import may be allowed as per SION G-9 except items at S.No. 17 & 18, wherein 'relevant' word shall be pr-fixed and allowed on net to net basis with accountability clause.
 - (ii) The item of import at S.No. 11 i.e. additive may be allowed within the overall quantity of catalyst allowed in the SION.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/20/84-ALC3/2011	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00158/AM12/		Lic.No/Date:0610022912 20.07.2011	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-

- (i) The items of import may be allowed as per SION G-14 except items at S.No. 16 & 17, wherein 'relevant' word shall be pr-fixed and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 11 i.e. additive may be allowed within the overall quantity of catalyst allowed in the SION.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/20/84-ALC3/2011	Party Name:FIBRE WORLD	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved	
	HQ File :01/84/050/00147/AM12/		Lic.No/Date:1010044434 22.07.2011		
Decision. The Committee considered the coop of your grounds clarewith other relevant persons on					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to

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ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the firm by allowing 3% wastage or as applied by the firm whichever is lower. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/20/84-ALC3/2011	3	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00149/AM12/		Lic.No/Date:0510297432 25.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

I .			1	
S.	Export Item	Export	Import item	Qty.
No		Qty.		allowed
1	Babies dress made from printed satin 100%		100% polyester, width-58/60",GSM-	13127 Sq mtrs.
	polyester, width-		120+/-10%	
	58/60",GSM-120+/-10%			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of export item and impose the same on export side.

Case No.:19/20/84-ALC3/2011	-	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00160/AM12/		Lic.No/Date:0510297430 25.07.2011	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as detailed below: -

	S.	Export Product	Import Item	Qty. allowed
	No			
	1	Infant & Girls layered dress	100% cotton fabric,	10240 Sq mtrs.
		made of 100% cotton fabric,	GSM-255+/-10%	
		GSM-255+/-10%	Zip Fastners	Net to net with
		(Style No.		accountability clause.
		871260/887553/877819)		
	2	Infant dress with diaper made	99% cotton 1%	4999.5 Sq mtrs.
		of 99% cotton 1% spandex	spandex denim fabric,	
		denim fabric, GSM-370+/-	GSM-370+/-10%	
		10%	Snap Fastners	Net to net with
21		(Style No.		accountability clause.
		871100/887169/877649)		
	3	Infant dress made of 100%	100% cotton denim	3998.4 Sq mtrs.
		cotton denim fabric, GSM-	fabric, GSM-275+/-	
		275+/-10%	10%	
		(Style No.	Snap Fastners	Net to net with
		871074/887146/877619)		accountability clause.
	4	Girls flared long emb. shorts	100% cotton denim	7020 Sq mtrs.
		made of 100% cotton denim	fabric, GSM-172+/-	
		fabric, GSM-172+/-10%	10%	
		(Style No. 888176/889958)	70% Polyester 30%	1040 Sq mtrs.
			cotton dyed fabric,	

GS	SM-110+	⊦/-1	0%		
	astic d	of	relevant	4680 mtrs.	
Fu	ısible int	erlir	ning	936 Sq mtrs.	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	I I	1 3	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Deferred
22	HQ File :01/84/050/00142/AM12/		Lic.No/Date:0410126580 28.07.2011	Defer Date:15.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.09.2011.

	1 3	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Rejected
HQ File :01/84/050/00152/AM12/		Lic.No/Date:0710081042 01.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export item mentioned is silver fibre whereas in the flow chart it is metallised yarn. In view of the above, Committee was unable to compute the requirement of inputs asked for in this and hence constrained to reject the case.

RA may take suitable consequential action accordingly.

Case No.:14/20/84-ALC3/2011	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84-ALC3/2011 18.08.2011	Status: Approved
HQ File :01/84/050/00155/AM12/		Lic.No/Date:0710081054 01.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty.
No		Qty.		allowed
1	Ladies Top made from	30250	69% cotton 27%	95287.5
	69% cotton 27% polyester	Pcs	polyester 4%	Sq mtrs.
	4% spandex dyed fabric,		spandex dyed fabric,	
	width-58/60",GSM-108+/-		width-58/60",GSM-	
	10% Style No. 1000321		108+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of export item and impose the same on export side.

Manual agenda cases

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Case No.111	M/s Raghu Exports (India) Pvt. Ltd., Jalandhar
NC No.20/AM12	F.No.01/84/162/85/AM12/DES-V
Dated 18.08.2011	Clarification of the usage of words 'such as' in the SION Book-reg.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to give another date of hearing as a last opportunity to the firm to explain their case. The case stands deferred for re-listing on 15.09.2011. Firm may be informed accordingly.

Case No.112	M/s William Goodacre & Sons (India) Pvt. Ltd., Kerala
NC No.20/AM12	F.No.01/84/50/101/AM11/DES-V
Dated 18.08.2011	Re-fixation of input output norms against advance authorisation No. 1010039361 dated 07.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to give another date of hearing as a last opportunity to the firm to explain their case. The case stands deferred for re-listing on 15.09.2011. Firm may be informed accordingly.

Case No.113	M/s KBSH Exports House, New Delhi
NC No.20/AM12	F.No.01/84/50/133/AM05/DES-V
Dated 18.08.2011	Re-fixation of input output norms against advance authorisation No. 0510128519 dated 10.06.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 15.09.2011.

Case No.114	M/s Ke-technical Textiles Pvt. Ltd., Kolkata
NC No.20/AM12	F.No.01/81/50/356/AM10/DES-V
Dated 18.08.2011	Ratification of input output norms against advance authorisation No. 0210134949 dated 08.12.2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 15.09.2011.

Case No.115	M/s Orient Craft Ltd., Gurgaon
NC No.20/AM12	F.No.01/84/162/529/AM11/DES-V
Dated 18.08.2011	Fixation of adhoc norms against annual advance authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.09.2011.

Case No.116	M/s Orient Fashion exports (India) Pvt. Ltd., Gurgaon
NC No.20/AM12	F.No.01/84/162/373/AM11/DES-V
Dated 18.08.2011	Re-fixation of adhoc norms against advance authorisation No. 0510285449 dated 08.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Smt. Neelam Negi, an authorised representative of the firm, who appeared for personal hearing before Committee. It was observed that this case was cleared by NC in its meeting held on 19.05.2011. Now, firm have requested for addition of one style No. 844365(Japan) at S.No. 1 of the export item. The Committee did not find any merit in this point hence, decided to reject this request. As regards firm's second request i.e. amendment in description of export item No.2, Committee decided to amend the same to read as "Infant dress in 100% indigenous cotton fabric (shell) with indigenous diaper cover and as (ruffle) 100% polyester solid woven fabric (imported)". As regards firms request for change in export Qty. in respect of export item No. 5 and 6, the Committee decided to change to read as 2223 Pcs instead of 4200 Pcs against export item No.5 and 8277 Pcs instead of 6300 Pcs against export item No. 6 without changing the quantitative norms fixed earlier in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.117 M/s Mahameru Fashions Apparel Ltd., Chennai	
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NC No.20/AM12	F.No.01/84/162/59/AM12/DES-V
Dated 18.08.2011	Fixation of adhoc norms against annual advance authorisation
	No. 0410122799 dated 23.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the description of export item firm have mentioned Mens long sleeve shirts asking higher Qty. more than that of relevant SION. Further, they have neither submitted CAD, CAM, laymarker, style No. and justification in this case. In view of the above, Committee was unable to compute the requirement of inputs asked for in this and hence constrained to reject the case. RA may take suitable consequential action accordingly.

Case No.118	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC No.20/AM12	F.No.01/84/162/114/AM12/DES-V
Dated 18.08.2011	Fixation of adhoc norms against annual advance authorisation
	No. 0510288340 dated 20.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against Annual Advance authorization issued in this case as detailed below: -

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S.	Export Item	Import item	Qty. allowed	
No				
1	1	82% polyester 18% nylon mesh with	•	
	, ,	flocking fabric, GSM-48+/-10%, width-	mtrs./Pc	
	nylon mesh with flocking			
	fabric with lining of 100%	,	@ 1.014 Sq	
	polyester knitted fabric and	40+/-10%, width-58"	mtrs./Pc	
	100% polyester woven	100% polyester woven fabric, GSM-	@ 1.014 Sq	
	fabric. Style No.849678	64+/-10%, width-57"	mtrs./Pc	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.119	M/s Orient Craft Ltd., Gurgaon
NC No.20/AM12	F.No.01/84/162/118/AM12/DES-V
Dated 18.08.2011	Fixation of adhoc norms against annual advance authorisation

No. 0510264384 dated 14.05.2	010.
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Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against Annual Advance authorization issued in this case as detailed below: -

S.	Export Item	Import item	Qty. allowed	
No				
1	•	73% cotton 24% polyester 3% spandex denim fabric, GSM-260+/-10%, width-46"	•	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.120	M/s Motilal Dulichand (P) Ltd., Kanpur
NC No.20/AM12	F.No.01/84/50/31/AM12/DES-V
Dated 18.08.2011	Fixation of adhoc norms against annual advance authorisation No. 0610021411 dated 29.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against Advance authorization issued in this case as detailed below: -

C	Cyport Hom	Cyport	Import itom	Oty allowed
S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Polyester braided cords, ropes, twisted threads (in assorted sizes, colour and finish)	9551 Kgs	Polyester filament yarn	Net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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